

Pursuant to Hon'ble High Court letter No.2612-2624/DHC/Gaz/G-4/DHJS/SumVac/2025 dated 08.05.2025, I hereby authorize the following officers of Delhi Higher Judicial Service (Central), Tis Hazari Courts, Delhi under section 10 (3) of the Criminal Procedure Code, 1973 to hear and dispose of Bail/urgent criminal applications, pertaining to the Police Stations & Investigating Agencies of Central District including the urgent matters under Special Acts i.e. NDPS Act-1985, TADA Act-1987, POTA Act-2002, MACOCA Act-1999, Protection of Child Rights Act-2005, POCSO Act-2012, SC/ST Act-1989 and under section 21-A of the Punjab Courts (Delhi Amendment) Act 1997 to hear and dispose of urgent civil matters under section 34 of the Punjab Courts Act, 1918, pertaining to Central District, Tis Hazari Courts, Delhi, as mentioned below during the ensuing summer vacation, 2025.

**CRIMINAL & SPECIAL ACTS CASES**

S.No	Name of Judicial Officers	Date of Duty	R.No
1	Sh. Raj Kumar, ASJ-05	10.06.2025 & 11.06.2025	209
2	Sh. Joginder Prakash Nahar, ASJ (FTC)-01	12.06.2025 & 13.06.2025	230
3	Sh. Sushil Anuj Tyagi, ASJ-04	16.06.2025 & 17.06.2025	119
4	Ms. Priyanka Bhagat, ASJ (SC-FTC)	18.06.2025 & 19.06.2025	271
5	Sh. Ram Lal Meena, Spl. Judge (Electricity)	20.06.2025 & 21.06.2025	408 Extn. Block
6	Sh. Rajesh Kumar, ASJ (SC-POCSO)	23.06.2025 & 24.06.2025	126
7	Ms. Deepika Singh, ASJ (FTSC) (RC)	25.06.2025	179
8	Sh. Anuj Agarwal, ASJ (Spl.FTC)-02	26.06.2025	115
9	Sh. Virender Kumar Kharta, ASJ (FTC)-02	27.06.2025 & 28.06.2025	266
10	Sh. Pranjal Aneja, Spl.Judge (NDPS)-02	30.06.2025	222

**CIVIL MATTERS**

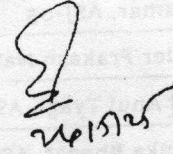
S.No	Name of Judicial Officers	Date of Duty	R.No.
1	Sh. Nikhil Chopra District Judge.Comm.Court-06	10.06.2025 & 11.06.2025	410 Extn. Block
2	Sh. Naresh Kumar Laka District Judge-07	12.06.2025 & 13.06.2025	308
3	Sh. Sanjeev Kumar Aggarwal District Judge Comm.Court-01	16.06.2025 to 17.06.2025	301 Extn. Block
4	Sh. Vinay Singhal, District Judge-09	18.06.2025 & 19.06.2025	108 Extn.Block
5	Sh. Rajesh Malik, District Judge-06	20.06.2025 & 21.06.2025	33
6	Sh. Ajay Pandey District Judge.Comm.Court-10	23.06.2025, 24.06.2025 & 27.06.2025	307 Extn. Block
7	Sh. Mukesh Kumar Gupta District Judge.Comm.Court-07	25.06.2025 & 26.06.2025	302 Extn.Block
8	Sh. Sachin Sood, District Judge-01	28.06.2025 & 30.06.2025	123

- 1) The above mentioned Judicial Officers shall hold the Courts in their respective Court Rooms and ensure that they are available on the dates on which they have been obtained for duty during the Summer Vacation 2025.
- 2) In case any of the Officer mentioned above is not available for duty on any particular day for any unforeseen reason, the senior most sitting officer of Delhi Higher Judicial Service on duty at Central District, Tis Hazari Courts, Delhi shall hear and dispose of all such matters (Civil & Criminal) as mentioned above, in accordance with law.



- 3) During the Vacation period, the senior most Judicial Officers of the district available on duty shall perform the function of receiving and registering cases, appeals or revisions and also look after the administrative work in the absence of the undersigned.
- 4) The aforesaid Judicial Officers of Central District, Tis Hazari Courts, Delhi shall be entitled for compensatory leave in lieu of the detention period opted by the Judicial Officer during the Special Casual Leave i.e 21 days as permissible to the officers of the DHJS, within one year (As per Rules).
- 5) The Judicial Officers so detained shall be assisted by their own court staff on the dates they perform duty.
- 6) The office of the Central District will remain open daily from 10.00 am to 05.00 pm except on Second Saturday, Sunday and other Holiday, if any.

**Note:- The Bail Roster bearing No. 21179-21219/Bail Power/Gaz/2025, dated 07.05.2025 Shall also remain in existence till 09.06.2025 and shall continue even after completion of Summer Vacation 2025 i.e from 1<sup>st</sup> July 2025 onwards.**



(SANJAY GARG-I)

Principal District & Sessions Judge (HQs)

Delhi

Dated

No. 25282-362/S.V/DHJS/Gaz/2025

26/5/25

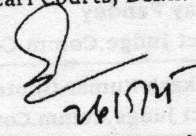
**Sub:- Detention of Judicial Officers during Summer Vacation 2025.**

Copy forwarded for information & necessary action to :

1. The Registrar General, Hon'ble High Court of Delhi New Delhi.
2. The Principal District & Sessions Judges, all Court Complexes, Delhi/New Delhi/RACC.
3. All the Judicial Officers concerned.
4. The Director (Academics), Delhi Judicial Academy, Dwarka Integrated Complex, Sector-14, Dwarka, New Delhi.
5. The CJM/ACJM/ACJ, Central District, Tis Hazari Courts, Delhi.
6. The Senior Civil Judge-cum-Rent Controller (Central) Tis Hazari Courts, Delhi.
7. The AO(J)/Branch In-charge, Admn. I-II-III, Filing Section, General Branch, Computer Branch, IT/Digitization Cell, Care Taking Branch (Central), E-Sewa & Suvidha Kendra, CJM Office, Pool Cars, Tis Hazari Courts, Delhi.
8. The DDO, Accounts Branch, Central, Tis Hazari Courts, Delhi.
9. The Director, Directorate of Prosecution, Govt. of NCT of Delhi, Delhi.
10. The Superintendent, Narcotic Control Bureau, Delhi Zonal Unit, West Block-1, Wing No.7, R.K. Puram, New Delhi.
11. The Public Prosecutor Tis Hazari Courts, Delhi.
12. The Incharge, Lock up, Tis Hazari Courts, Delhi.
13. The PS/Reader to the undersigned.
14. The Secretary, Bar Association, all court complexes, Delhi/ New Delhi.
15. The Website Committee (English/Hindi) Tis Hazari Courts, Delhi.
16. The R&I Branch (Central) for uploading on LAYERS.
17. The Dealing Clerk, Leave Seat (Judicial Branch, Central) Tis Hazari Courts, Delhi.

Alls Gft to nob

29/5/25



Principal District & Sessions Judge (HQs)  
Delhi